

Regarding need to amend the Right to Education Act, 2009-Laid

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): Honble Supreme Court delivered a Judgment on 1.9.2025 in Civil Appeal No.1385/2025 stating that Teacher Eligibility Test (TET) be made mandatory for all teachers from classes 1 to 8 irrespective of their appointment. This decision creates disarray among 20 lakh teachers across the country, including my State Telangana. It is a known fact that under the Right to Education Act, 2009 and the NCTE notification dated 23.8.2010, teachers appointed before 2010 were legally categorized as qualified and exempted, whereas teachers appointed after 2010 were required to pass TET within prescribed time. It is also important that Right to Education (RTE) Act, 2009 came into force in different years across different states. TET also came into effect and varies from state to state based on respective State Gazette Notification. I request the Honble Minister to bring an amendment bill to revise relevant provision of the Right to Education Act, 2009.